

(f) While procuring the existing inventory and inventory in the pipeline should also be accounted for Circles should take into account their consumption pattern while assessing the requirement.

(g) Before floating of tender the requirement of the equipment with regard to project estimates and availability of funds shall be ensured with the concurrence of IFAs.

(h) Tender document/conditions shall be vetted by Internal Financial Adviser (IFA).

(i) Procurement proposal shall be decided in concurrence of IFAs and it is specifically pointed out that mere consultation with IFA shall not be sufficient.

(j) CGMs shall ensure to strengthen their inventory management system before resorting to decentralised purchase of these items.

(k) Decentralised procurements are not to be delegated to the lower formations.

(l) The procurement/ordering for a listed decentralised items shall be done only for be yearly requirement within the financial powers and budget allocation.

(m) No ordering shall be done merely on the basis of price appearing in other purchase orders either issued by DoT HQ. or any other Unit.

Elephantiasis Eradication Programme

861. SHRIMATI RAMA DEVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether elephantiasis continues to be rampant in Bihar and other states;

(b) if so, the details thereof and the reasons therefor during the past three years, State-wise;

(c) whether the Government propose to launch a time-bound programme for its eradication; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) Filariasis is endemic in Bihar and some coastal States like Orissa, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, and Uttar Pradesh. Elephantiasis which is manifestation of this disease is also prevalent in these States as well as other parts of the country. Details of Para-sitological data Statewise are given in the Statement attached.

(c) and (d) National Filaria Control Programme (NFCP) is being implemented to control the disease as an ongoing programme. There are 206 Control Units, 27 Survey Units and 199 Filaria Clinics functioning in urban areas for control of Filaria.

NFCP has initiated a project in 1997 with single dose annual mass drug therapy in 13 identified districts of 7 States namely, Bihar, U.P, West Bengal, Orissa, Andhra Pradesh, Tamil Nadu and Kerala and covering about 40 million population. The project has been proposed initially for 5 years.

In addition, the measures for controlling Filariasis include:—

- Recurrent antilarval measures, using larvicides in the mosquito breeding places;
- Anti Parasitic measures by detection of microfilaria carrier, and treatment with Di-ethyl Carbamazine (DEC).
- IEC activities for public awareness;
- Management of acute and chronic Filariasis through referral services.
- Biological control of mosquito breeding through biological agents especially *larvivorous fish*.

Statement**Statewise Parasitological index on Filariasis**

Sr.No.	Name of State/ UT	Year	Number Examined	No. +ve (MF) human	Human infected (MF) Rate	No. +ve for disease	Disease rate (%)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh (Provisional)	1996	196844	3924	2.0	2497	1.27
		1997	118398	3067	2.59	4198	3.54
		1998	265323	5537	2.0	8765	3.3
2.	Assam (Provisional)	1996	13002	27	0.19	14	0.10
		1997	—	—	—	—	—
		1998	802	09	1.12	0	8
3.	Bihar (Provisional)	1996	278780	837	0.30	2315	1.01
		1997	47290	304	0.64	590	1.80
		1998	26165	122	0.47	604	2.31
4.	Goa (Provisional)	1996	—	—	—	—	—
		1997	27897	33	0.1	0	0
		1998	3387	0	0	0	0
5.	Gujarat (Provisional)	1996	56268	72	0.12	66	0.10
		1997	25489	147	0.57	32	1.12
		1998	3549	77	0.76	7	0.19

1	2	3	4	5	6	7	8
6.	Karnataka (Provisional)	1996	98750	724	0.74	3206	3.31
		1997	26344	290	1.10	2085	7.91
		1998	123990	915	0.7	5602	4.5
7.	Kerala (Provisional)	1996	73265	7735	1.00	976	1.33
		1997	124415	1065	0.86	1597	1.28
		1998	7764	53	0.68	29	0.37
8.	Madhya Pradesh (Provisional)	1996	85612	255	0.29	873	1.01
		1997	18782	13	0.07	117	0.62
		1998	12135	29	0.24	95	0.77
9.	Maharashtra (Provisional)	1996	596370	15386	2.58	3402	0.58
		1997	502160	7990	1.59	4414	1.88
		1998	141164	2237	1.58	1008	0.71
10.	Orissa (Provisional)	1996	28850	963	3.34	2732	9.36
		1997	3266	76	0.88	617	18.89
		1998	742	32	4.31	97	13.07

1	2	3	4	5	6	7	8
11.	Tamil Nadu (Provisional)	1996	836768	3612	0.43	1115	0.13
		1997	1131476	3797	0.32	1886	0.17
		1998	1112265	2180	0.19	1680	0.15
12.	Uttar Pradesh (Provisional)	1996	90859	608	0.67	1162	1.28
		1997	31357	330	1.05	2199	7.01
		1998	25365	234	0.92	711	2.80
13.	West Bengal (Provisional)	1996	70780	243	0.34	287	0.41
		1997	4891	194	3.97	24	0.49
		1998	285	04	1.40	137	48.07
14.	Daman & Diu (Provisional)	1996	9762	10	0.10	23	0.24
		1997	14430	35	0.24	27	0.19
		1998	7848	05	0.06	47	0.60

Modernisation of Gas based and Thermal Power Projects

862. SHRI SANDIPAN THORAT: Will the Minister of POWER be pleased to state:

(a) whether the Government have drawn a comprehensive policy for foreign direct investment for the upgradation and modernisation of gas based and thermal power projects in the country;

(b) if so, the details thereof, State-wise;

(c) details of deals finalised and total cost and Foreign Direct investment involved in these proposals cleared so far particularly for Maharashtra, project-wise and state-wise; and

(d) the details of present status of the projects cleared for upgradation?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (d) The Government